

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tarun Alloys Limited
2.	Date of incorporation of corporate debtor	22.12.1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101RJ1995PLC011262
5.	Address of the registered office and principal office (if any) of corporate debtor	A-905, Phase-III, Industrial Area, Bhiwadi, Rajasthan, India - 301019
6.	Insolvency commencement date in respect of corporate debtor	24.03.2026
7.	Estimated date of closure of insolvency resolution process	20.09.2026 (180 days from the Date of CIRP Admission Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Akarsh Kashyap IBBI/IPA-001/IP-P00566/2017-18/ 11042
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-10, LGF, Lajpat Nagar Part III, New Delhi-110024 akashyap2002@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-10, LGF, Lajpat Nagar Part III, New Delhi-110024 cirp.tarunalloys@gmail.com
11.	Last date for submission of claims	07.04.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per information available, there is no class of creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N A

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Tarun Alloys Limited on 24.03.2026.




The creditors of Tarun Alloys Limited are hereby called upon to submit their claims with proof on or before 07.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- (Presently Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.



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AFA Valid Till: 30.06.2027

Date: 26.03.2026
Place: New Delhi